

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: '1-2' NEW DELHI**

**BEFORE SHRI R. K. PANDA, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No. 6197/DEL/2015 (A.Y 2011-12)
ITA No. 772/DEL/2017 (A.Y 2012-13)**

(THROUGH VIDEO CONFERENCING)

Toyo Ink India Pvt. Ltd 82, Functional Industrial Estate, Patparganj Industrial Area, Delhi AACCT5137A (APPELLANT)	Vs	DCIT Circle-25 (2) New Delhi (RESPONDENT)
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Appellant by	Ms. Rajnandani Shukla, Adv
Respondent by	Sh. Sukesh Kumar Jain, CIT DR

Date of Hearing	27.01.2021
Date of Pronouncement	27 .01.2021

ORDER

PER SUCHITRA KAMBLE, JM

These two appeals are filed by the assessee against the order dated 23.09.2015 passed under Section 143(3) read with Section 144C of the Income Tax Act, 1961 passed by DCIT, Circle 25(2) New Delhi and order dated 27.12.2016 passed under Section 143(3) r.w.s. 144C passed by DCIT, Circle 25(1) New Delhi, for Assessment Year 2011-12 & 2012-13 respectively.

2. Before us, the Ld. AR along with letter dated 26.01.2021 submitted that the assessee has moved an application to resolve the pending issue through

Direct Tax “Vivad se Vishwash Scheme” (VSV) Act, 2020, and has filed Declaration Form No. 1 & 2 and is awaiting Form 3.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss these appeals of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of these four appeals and the Tribunal shall consider the same. The appeals of the assessee are dismissed as withdrawn.

4. In the result, these two appeals of the assessee are dismissed.

Order pronounced in the Open Court in presence of both the parties on this 27th Day of JANUARY , 2021.

Sd/-

(R. K. PANDA)
ACCOUNTANT MEMBER

Dated: 27/01/2021
R. Naheed

Sd/-

(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

